

(2)

Central Administrative Tribunal
Principal Bench

OA No.1751/2003

New Delhi this the 15th day of July, 2003

Hon'ble Shri V.K. Majotra, Member (A)

Arvind Vikram Singh
Son of late Shri Balram Singh
R/o Village & Post-Dighar Gargh,
District-Ballia.

-Applicant

(By Advocate: H.P. Chakravorty)

Versus

1. Union of India through
Secretary, Ministry of Defence,
South Block, New Delhi.
2. The Controller General
Defence Accounts,
West Block-III, Sector-I,
R.K. Puram, New Delhi.
3. The Joint Controller of
Defence Accounts (Funds),
Meerut Cantt, Meerut.

-Respondents

ORDER (Oral)

This application has been made against inaction on the part of the respondents in not providing yearly statement of accounts showing full details of various deductions including GPF deductions, as a result of which applicant has been denied benefit of the basic as well as interest amounts. Applicant has filed along with this OA statements at Annexures A-3, A-4, A-5 and A-6 pertaining to certain periods in which although credits have been shown for some months in the relevant period, for the remaining periods these statements indicate that applicant had not made any subscriptions towards GPF. Applicant states to have made some representations relating to the missing credits. However, the respondents have not accounted

h

(2)

for the missing credits in these statements. Applicant has been serving with the respondents since 1985 and had been transferred from place to place several times. Obviously, when numerous susbcriptions made by the applicant to GPF have not been accounted for either by not providing the yearly statement of accounts or by not taking into account the credits in the yearly statements, Applicant has suffered a great deal of harrasment which speaks volumes of the inefficiency of the Government and the organisation of the Controller General of Defence Accounts.

2. Having regard to the averments made in the OA and contentions raised before me by the learned counsel of the applicant, in my considered view, at this stage itself and without putting the respondents on notice, this OA can be disposed of by directing the respondents to treat the present OA as a representation of the applicant and to dispose of the same by a detailed, reasoned and speaking order within a period of three months from the date of receipt of a copy of these orders. Ordered accordingly.

V.K. Majotra
(V.K. Majotra)
Member (A)

cc.